

RATIFIED

Minutes of M.No.02/11 held on 13/04/2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 02/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 13.04.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Rajinder Pal Singh, DDG & Convener NC-I	302	23061562 Ext.345	DGFT, U.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:43/16/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00566/AM09/	RLA File :04/24/040/00085/AM09/	Lic.No/Date:0410096891 01.07.2008	Defer Date: 08.06.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.			

2	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	Defer Date: 08.06.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.			

	Case No.:34/28/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case approved
	HQ File :01/80/050/01115/AM09/	RLA File :03/94/040/00549/AM09/	Lic.No/Date:0310487648 24.09.2008	
	Decision :The DHI furnished written comments in this case vide their U.O. No. 3(82)/09-TSW(B)/101 dated 09.03.2010 recommending the norms. Text of DHI comments are re-produced below:-			

09-03-2010 recommending the norms. Text of DHI comments are reproduced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S Alstom Power Systems Hydro for ratification of norms of licence no 0310487648 dt 24-09-08.

DES-I, DGFT may kindly refer to the above mentioned licence M/S Alstom Power Systems Hydro. The firm has submitted reply vide their letter of dated 11-08-09. Based on the information available, this Office recommends the following.

Export

- 1. Export weight of item no 1 is 108.5MT, item no2 is 81.9 MT, item no 3 is 22.6 MT, item no 4 is 61.5 MT & that of item no 5 is 1.9MT & the same may be incorporated in the licence.*

Import

- 1. Item no 1- There is minor machining in the import item. This Office recommends for import of 5 nos with weight 115.8 MT as applied by the firm.*
- 2. Item no 2- There is minor machining in the import item. The loss due to machining is only 12% & after 20% recovery, there is no decrease in number of import. Hence This Office recommends for import of 3 nos with weight 91.9 MT as applied by the firm.*
- 3. Item no 3- This Office recommends for import of 5 nos with weight 27.75 MT as applied by the firm.*
- 4. Item no 4- The firm proposes to import copper flats of weight 52056 kg & the firm has sought wastage of 3%. This Office recommends import of 51009 kg of copper with 1% wastage with 2/3rd recovery.*
- 5. Item no 5 to 15- These are insulating materials. Weight of item no 5 is 9.02 kg & that of item no 6 is 3784.27 kg & the same may be incorporated in the licence. The value of import (Item no 5 to 15) may be restricted to 15% of FOB value of export item no 4 & 5.*

The above issues with approval of JS(B)

*B.C.Nayak
Development Officer
09-03-10*

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(82)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments **except that for import item no. 2 the duty exemption benefit may be restricted to 89.9 MTs.**

The Regional Authority may take necessary action accordingly.

4	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date: 08.06.2010
Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to relist the case on 08.06.2010.				

5	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date: 08.06.2010
Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to relist the case on 08.06.2010.				

6	Case No.:1/33/85-ALC3/2008	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case rejected
	HQ File :01/85/050/00218/AM09/	RLA File :07/24/040/00524/AM09/	Lic.No/Date:0710061697 15.12.2008	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

7	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	Defer Date: 08.06.2010
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.06.2010:- 1. <i>Sl no 11 of SDL..</i> 2. <i>Use of each export item & import item</i> 3. <i>Clarification on bellows not clear:</i> 4. <i>Manufacturing activity involved in each item of import.</i> 5. <i>gross weight of item of import. congratulation</i>			

8	Case No.:6/42/80-ALC2/2008	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/01630/AM09/	RLA File :07/24/040/00531/AM09/	Lic.No/Date:0710062052 26.12.2008	Defer Date: 08.06.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to relist the case on 08.06.2010.			

9	Case No.:1/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/01661/AM09/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0910036659 09.01.2009	Defer Date: 08.06.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.			

10	Case No.:18/44/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case rejected
	HQ File :01/80/050/01678/AM09/	RLA File :03/95/040/00742/AM09/	Lic.No/Date:0310502421 13.01.2009	
	Decision : The Textile Commissioner furnished written comments in this case vide their letter No.9(144)/2009/TXM/M/32/ dated 18.02.2010 informing that party has not clarified discrepancies pointed out by them. The Committee accordingly decided to reject the case on the ground that the firm did not furnish the complete information desired by Textile Commissioner, in the absence of which, it was not possible to decide the requirement of inputs.			

The Regional Authority may take necessary action accordingly.

11	Case No.:15/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00199/AM10/	RLA File :04/24/040/00293/AM09/	Lic.No/Date:0410103657 03.04.2009	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, advised the representative of DHI to give their comments without further delay and decided to defer the consideration for a short period. The case may be relisted on 11.05.2010.			

12	Case No.:16/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00200/AM10/	RLA File :04/24/040/00303/AM09/	Lic.No/Date:0410103660 03.04.2009	Defer Date: 11.05.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, advised the representative of DHI to give their comments without further delay and decided to defer the consideration for a short period. The case may be relisted on 11.05.2010.			

13	Case No.:7/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
	HQ File :01/80/050/00177/AM10/	RLA File :04/24/040/00299/AM09/	Lic.No/Date:0410103654 03.04.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(158)/09-TSW(B)/128 dated 15.03.2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises</i> <i>Department of Heavy Industry</i> <i>TSW(B) Section</i> <i>Subject: Application of M/S BHEL, Chennai for ratification of norms of licence no-0410103654 dtd 03-04-09</i>			

DES-I, DGFT may kindly refer to the above mentioned licence of M/S BHEL, Chennai. The firm has replied vide their letter of dated 03-02-10. Based on the information submitted by the firm this Office recommends the following.

EXPORT

1. The description of the export product may be modified to "piping system for 2X500MW Steam Generator for Bhusabal TPS" & total export weight is 5046 MT & the same may be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 1174 MT & that of welded tube is 126 MT with 2% wastage as applied by the firm.
2. Item no 2- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 1100 MT & with 2% wastage as applied by the firm. "welded" may be deleted from the description of import item
3. Item no 3- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 100 MT & with 2% wastage as applied by the firm. "welded" may be deleted from the description of import item
4. Item no-4- The total weight is 284 MT & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for. The word "Finished Forging" may be suffixed to the description of import item.
5. Item no-5- Welding electrodes- Quantity applied is within the norms normally allowed. Import may be allowed as applied for.
6. Item no-6- The total weight is 8 MT & the same may be incorporated in the licence. The item may be allowed under GN-4
7. Item no-7- The total weight is 36 MT & the same may be incorporated in the licence. The item may be allowed under GN-4.
8. Item no-8- Description "Hydraulic Shock Absorber Assembly" may be deleted as requested by the firm. The item may be allowed as applied under GN-4.
9. item no 9 to 12 – these items are components & may be allowed under GN-4.

B.C.Nayak
Development Officer

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(158)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

Case No.:8/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
HQ File :01/80/050/00178/AM10/	RLA File :04/24/040/00298/AM09/	Lic.No/Date:0410103650 03.04.2009	

Decision : The DHI furnished written comments in this case vide their U.O. No. 3(158)/09-TSW(B)/129 dated 15.03.2010 recommending the norms. Text of DHI comments are re-produced below:-

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL, Chennai for ratification of norms of licence no-0410103650 dtd 03-04-09

DES-I, DGFT may kindly refer to the above mentioned licence of M/S BHEL, Chennai. The firm has replied vide their letter of dated 03-02-10. Based on the information submitted by the firm this Office recommends the following.

letter of dated 03-02-10. Based on the information submitted by the firm this Office recommends the following.

EXPORT

1. The description of the export product may be modified to "piping system for 1X500MW Steam Generator for Khaperkheda TPS" & total export weight is 2623 MT & the same may be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 587 MT & that of welded tube is 63 MT with 2% wastage as applied by the firm.
2. Item no 2- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 550 MT & with 2% wastage as applied by the firm. "Welded" may be deleted from the description of import item
3. Item no 3- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 50 MT & with 2% wastage as applied by the firm.
4. Item no-4- The total weight is 142 MT & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for.
5. Item no-5- Welding electrodes- Quantity applied is within the norms normally allowed. Import may be allowed as applied for.
6. Item no-6- The total weight is 4 MT & the same may be incorporated in the licence. The item may be allowed under GN-4
7. Item no-7- The total weight is 18 MT & the same may be incorporated in the licence. The item may be allowed under GN-4.
8. Item no- 8- Description "Hydraulic Shock Absorber Assembly" may be deleted as requested by the firm. The item may be allowed as applied under GN-4.
9. item no 9 to 12 – these items are components & may be allowed under GN-4.

Development Officer

Shri Ramaytar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(158)/09-TSW(B) dated _____

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

15	Case No.:3/14/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case rejected
	HQ File :01/80/050/00173/AM10/	RLA File :07/24/040/00697/AM09/	Lic.No/Date:0710064050 06.04.2009	
Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The Regional Authority may take necessary action accordingly.				

	Case No.:8/3/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
	HQ File :01/80/050/00008/AM10/	RLA File :03/95/040/00855/AM09/	Lic.No/Date:0310515268 13.04.2009	
Decision : The DHI furnished written comments in this case vide their U.O. No. 3(131)/09-TSW(B)/72 dated 15.02.2010 recommending the norms. Text of DHI comments are re-produced below:- Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section Subject: Application of M/S Prabha Exports for ratification of norms of licence no 0310515273 dt 13-04-09.				
DES-I, DGFT may kindly refer to the above mentioned licence of M/S Prabha Exports. Firm's Application along with reply of 29-				

10-09 has been examined. The reply is incomplete as it has not given calculation of raw material requirement. However based on the information available in the reply the case can be recommended as follows.

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1. There are only two raw materials in the list of import and it is HR coil and CR coil. The manufacturing process involves blanking and subsequent minor drilling/ Machining. The net weight of the blanks comes to 21 kg. This Office recommends net wastage of 7% for blanking. The firm's entitlement comes to 308.6 MT. This Office recommends for import of 308.6 MT of HR coils against import item no 1&2 as the firm has given the requirement of HR coils only.

2. All other items proposed for import are components & may be allowed under GN-4.

The above issues with the approval of Joint Secretary (B).

B.C.Nayak
Development Officer

Shri Ramavtar Meena, FTDO, DES-I

Dep'tt. of HI, UO No 3(131)/09-TSW(B) dated

NC observed that DHI had given the comments based on application forwarded by DGFT. However, on perusal of applications relating to licence Nos.0310515268 and 0310515273 both dt.13.04.2009 viz-a-viz recommendations, NC observed that licence nos. were interchanged in the DHI Comments. The Committee, therefore, decided to ratify the norms in respect of the subject advance authorization in accordance with DHI written comments subject to correction in licence no. in their recommendations as 0310515268.

The Regional Authority may take necessary action accordingly.

Case No.:13/9/80-ALC2/2009	Party Name:PRABHA EXPORTS(P)	Meet No/Date:2/80-ALC2/2010	Status:Case
	LTD	13.04.2010	Approved
HQ File :01/80/050/00104/AM10/	RLA File :03/95/040/00856/AM09/	Lic.No/Date:0310515273 13.04.2009	

Decision : The DHI furnished written comments in this case vide their U.O. No. 3(131)/09-TSW(B)/73 dated 15.02.2010 recommending the norms. Text of DHI comments are re-produced below:-

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

17

Subject: Application of M/S Prabha Exports for ratification of norms of licence no 0310515268 dt 13-04-09.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Prabha Exports. Firm's Application along with reply of 21-10-09 have been examined. The reply is incomplete as it has not given calculation of raw material requirement. However based on the information available in the reply the case is recommended as follows.

1. There is only one raw material in the list of import and it is HR coil of weight 382.94 MT. The firm has sought wastage of 25% on input which will come to around 33% with respect to output. The manufacturing process involves blanking and subsequent minor drilling/ Machining. The net weight of the blanks comes to 18.6 kg. This Office recommends net wastage of 7% for blanking etc. The firm's entitlement comes to 276 MT and the same is recommended..
2. All other items proposed for import are components & may be allowed under GN-4.

The above issues with the approval of Joint Secretary (B).

B.C.Nayak
Development Officer

Shri Ramaytar Meena, FTDO, DES-I
Deptt. of HI, UO No 3(131)/09-TSW(B)

dated

NC observed that DHI had given the comments based on application forwarded by DGFT. However, on perusal of applications relating to licence Nos.0310515268 and 0310515273 both dt.13.04.2009 viz-a-viz recommendations, NC observed that licence nos. were interchanged in the DHI Comments. The Committee, therefore, decided to ratify the norms in respect of the subject advance authorization in accordance with DHI written comments subject to correction in licence no. in their recommendations as 0310515273.

The Regional Authority may take necessary action accordingly.

18	Case No.:5/14/80-ALC2/2009	Party Name:AIA ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00175/AM10/	RLA File :08/24/040/00009/AM10/	Lic.No/Date:0810079414 21.04.2009	Defer Date: 08.06.2010
	Decision :The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and further D.L. has already been issued to the firm based on the DHI Comments dt. 19.02.2010 for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

19	Case No.:1/7/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00068/AM10/	RLA File :03/95/040/00983/AM09/	Lic.No/Date:0310517989 01.05.2009	Defer Date: 08.06.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 14.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

20	Case No.:12/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00182/AM10/	RLA File :09/24/040/00048/AM10/	Lic.No/Date:0910038038 28.05.2009	Defer Date: 08.06.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.			

21	Case No.:13/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00183/AM10/	RLA File :09/24/040/00051/AM10/	Lic.No/Date:0910038039 28.05.2009	Defer Date: 08.06.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.			

22	Case No.:12/15/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00196/AM10/	RLA File :04/24/040/00067/AM10/	Lic.No/Date:0410105868 03.07.2009	Defer Date: 08.06.2010
	Decision :The Committee observed that DL could not issued due to some confusion. The Committee , therefore, decided to issue the DL immediately and to relist the case on 08.06.2010.			

23	Case No.:14/15/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00198/AM10/	RLA File :08/24/040/00074/AM10/	Lic.No/Date:0810081260 07.07.2009	Defer Date: 08.06.2010
	Decision :The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.06.2010:- 1. Information in respect of Sl.No.4&5 of the Standard Deficiency Format.			

	Case No.:18/21/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
	HQ File :01/80/050/00300/AM10/	RLA File :09/24/040/00179/AM10/	Lic.No/Date:0910038908 12.08.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(12)/09-TSW(B)/ dated 10.03.2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises Department of Heavy Industry TSW(B) Section</i> <i>Subject: Application of M/S Thermal Systems for ratification of norms of licence no-0910038908 dt 12-08-09</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S Thermal Systems (Hyderabad) on the subject mentioned above. The firm has applied for ratification of norms for manufacture of of "parts of Boiler (Economiser & superheater". The firm has replied vide their letter of dated 06-02-10. The reply is incomplete. However based on the information available this Office recommends the following.</i> <u>Export</u> <i>1.The description of export product may be amended to "Parts of Boiler, (four numbers of Economisers & four numbers of Superheaters " and total export weight is 1522.3 MT and the same may be incorporated in the licence.</i>			

Imports

1. Item no 1 - The firm has revised the requirement .The firm has sought wastage of 2%. The thickness of plates may be restricted to 45 mm to 105 mm & the same may be incorporated in the licence. This Office recommends import of 250 MT as applied for.
2. Item no 2 - The firm has revised the requirement .The firm has sought wastage of 2%. The thickness of plates may be restricted to 45 mm to 55 mm & the same may be incorporated in the licence. This Office recommends import of 50 MT as applied for.
3. Item no 3 - The firm has revised the requirement .The firm has sought wastage of 2%. The thickness of plates may be restricted to 45 mm to 55 mm & the same may be incorporated in the licence. This Office recommends import of 100 MT as applied for.
4. Item no 4 - The firm has revised the requirement .The firm has sought wastage of 2%. The range of tubes may be restricted to OD 47 mm to 52 mm& thickness 7 mm to 9mm and quantity (100 MT) as applied for.
5. Item no 5 - The firm has revised the requirement .The firm has sought wastage of 2%. The range of tubes may be restricted to OD 47 mm to 52 mm& thickness 7 mm to 9mm and quantity (500 MT) as applied for.
6. Item no 6 - The firm has revised the requirement .The firm has sought wastage of 2%. The range of tubes may be restricted to OD 47 mm to 52 mm& thickness 7 mm to 9mm and quantity (50 MT) as applied for.

7. Item no 7 - The firm has revised the requirement .The firm has sought wastage of 2%. The range of tubes may be restricted to OD 47 mm to 52 mm& thickness 7 mm to 9mm and quantity (200 MT) as applied for.
8. Item no 8 - The firm has revised the requirement .The firm has sought wastage of 2%. The range of tubes may be restricted to OD 47 mm to 52 mm& thickness 7 mm to 9mm and quantity (25 MT) as applied for.
9. Item no 9 - The firm has revised the requirement .The firm has sought wastage of 2%. We may recommend import of 60 MT as applied for.
10. Item no 10 & 11-Quantity of import is 4165 pieces each which may be incorporated along with weight as applied by the firm on net to net basis.
11. Item no 12-Quantity of import is 1200 pieces which may be incorporated along with weight as applied by the firm.
12. Item no 13-Quantity of import is 16 pieces which may be incorporated along with weight as applied by the firm and the description may be amended to "Tube Sheets".
13. Item no 14- Two tube sheets & eight flanges may be allowed with in the overall weight applied for.
14. Item no 15 to 20- The item is a component & may be allowed under GN-4.

B.C.Nayak
Development Officer
10-03-10

Shri Ramavtar Meena, FTDO, DES-I
Deptt. of HI, UO No3(12)/09/TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

Case No.:19/21/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
HQ File :01/80/050/00301/AM10/	RLA File :09/24/040/00180/AM10/	Lic.No/Date:0910038899 12.08.2009	

Decision : The DHI furnished written comments in this case vide their U.O. No. 3(12)/09-TSW(B)/111 dated 11.03.2010 recommending the norms. Text of DHI comments are re-produced below:-

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermal Systems for ratification of norms of licence no- 0910038899 dt 12-08-09

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Thermal Systems (Hyderabad) on the subject mentioned above. The firm has applied for ratification of norms for manufacture of "Heat Recovery system with Accessories". The firm has replied vide their letter of dated 04-02-10. The reply is incomplete. However based on the information available we may recommend the following.

1. The description of export product may be amended to "Heat Recovery system with Accessories consisting of two number of boilers along with economiser & Super heater" and total export weight is 117.8 MT and the same may be incorporated in the licence.

Imports

1. Item no 1- The firm has revised the requirement .The firm has sought wastage of 2%. The range of tubes may be

restricted to OD 51 mm to 52 mm & thickness 3 mm to 6mm and quantity (15 MT) as applied for.

2. Item no 2- The firm has revised the requirement .The firm has sought wastage of 2%. This Office recommends for import of 15 MT as applied for.

3. Item no 3 to 11 are components and may be allowed as applied for under GN-4.

The above issues with the approval of JS(B).

B. C. Nayak
Development Officer

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No3(12)/09/TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

26	Case No.:3/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00325/AM10/	RLA File :04/24/040/00292/AM09/	Lic.No/Date:0410107117 21.08.2009	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. The details of the Accessories to be exported with quantity in number. 2. Use of each component proposed for import in the manufacture of export product. 3. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers. 4. Serial no 5,9 & 11 of SDL. 5. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.			

27	Case No.:10/23/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00332/AM10/	RLA File :05/24/040/00237/AM10/	Lic.No/Date:0510248312 25.08.2009	Defer Date: 08.06.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.			

28	Case No.:13/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00335/AM10/	RLA File :04/24/040/00051/AM10/	Lic.No/Date:0410107193 25.08.2009	Defer Date: 08.06.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.			

	Case No.:14/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00336/AM10/	RLA File :04/24/040/00092/AM10/	Lic.No/Date:0410107106	Defer Date:

29	HQ File :01/80/050/00550/AM10/	RLA File :04/24/040/00085/AM10/	Lic.No/Date:041010/190 25.08.2009	Defer Date: 08.06.2010
Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.				

30	Case No.:15/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00337/AM10/	RLA File :04/24/040/00111/AM10/	Lic.No/Date:0410107197 25.08.2009	Defer Date: 08.06.2010
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.				

	Case No.:11/23/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
	HQ File :01/80/050/00333/AM10/	RLA File :03/94/040/00438/AM10/	Lic.No/Date:0310535255 26.08.2009	

31	Decision :The DHI furnished written comments in this case vide their U.O. No. 3(105)/09-TSW(B)/137 dated 22.03.2010 recommending the norms. Text of DHI comments are re-produced below:- <i>Ministry of Heavy Industries & Public Enterprises</i> <i>Department of Heavy Industry</i> <i>TSW(B) Section</i> <i>Subject: Application of M/S ITS INDIA for ratification of norms of licence no 0310535255 dt 26-08-09.</i> <i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S ITS INDIA . The firm has submitted information sought vide their letter of dated 15-12-09. The firm has now revised list of items proposed for import.</i> <i>1. The firm has given calculation of requirement. There is little oversize in the raw material. Recovery of 20 % has been taken. Item no 1 may be allowed at 1327 kg (28 numbers) with net wastage of 32% against applied quantity of 1421.7 kg, item 2 at 5746kg with 128% wastage against applied quantity of 6956.93 kg and item no 3 at 3780 kg with 180% wastage against applied quantity of 4270.2 kg. Item no 4 may be allowed at 2070kg with 176% wastage against applied quantity of 2505 kg, item 5 at 3150 kg with 144% wastage against applied quantity of 3902 kg and item no 6 at 3177 kg with 144% wastage against applied quantity of 3963 kg. Item no 7 may be allowed at 870 kg (29 number) with 16% wastage against applied quantity of 900 kg (30 numbers).</i> <i>2. item no 9 is a component and may be allowed under GN-4.</i> <i>3. Item no 8 and 10 to 15 may be deleted as the firm has stated to procure the same indigenously.</i> <i>The above issues with the approval of JS(B).</i> <i>B.C.Nayak</i> <i>Development Officer</i>			
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The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

32	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date: 08.06.2010
	Decision :The Committee observed that the comments called for from DGCA are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.06.2010.			

33	Case No.:21/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00740/AM10/	RLA File :09/24/040/00215/AM10/	Lic.No/Date:0910039330 22.09.2009	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Input Weight of each casting/ forging and corresponding finished weight. 2. Use of each component proposed for import in the manufacture of export product 3. Serial no 3, 4,5,9 & 11 of SDL . 4. Some of the items like item no 36,68,75, 82 & 88 are proposed to be imported in odd number while export item is two sets. The firm may clarify how these items are used in fraction quantity. 5. Quantity of item of import no 3 may also be given in number. 6. Specification of steel plates rounds etc. 7. Specification of different steel pipes, their type like Seamless or ERW and corresponding length & weight may be given.			

34	Case No.:10/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	Defer Date: 08.06.2010
	Decision :The Committee reviewed the case as firm's application has been received. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise			

35	Case No.:5/31/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00453/AM10/	RLA File :09/24/040/00269/AM10/	Lic.No/Date:0910039591 14.10.2009	Defer Date: 08.06.2010
	Decision :The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 08.06.2010			

36	Case No.:6/31/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00454/AM10/	RLA File :09/24/040/00270/AM10/	Lic.No/Date:0910039592 14.10.2009	Defer Date: 08.06.2010
	Decision :The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 08.06.2010.			

37	Case No.:11/31/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00459/AM10/	RLA File :05/24/040/00341/AM10/	Lic.No/Date:0510251004 15.10.2009	Defer Date: 08.06.2010
	Decision :Committee noted that the letter for Personal Hearing was sent to the firm in incorrect address therefore it has been received undelivered. However, the letter was again sent at correct address. The Committee, therefore, decided to remind the firm once again to appear for Personal Hearing on 08.06.2010.			

38	Case No.:20/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00739/AM10/	RLA File :09/24/040/00267/AM10/	Lic.No/Date:0910039619 15.10.2009	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Input Weight of each casting/ forging and corresponding finished weight. 2. Use of each component proposed for import in the manufacture of export product 3. Serial no 3, 4,5,9 & 11 of SDL . 4. Quantity of item of import no 2 may also be given in number. 5. Specification of steel plates rounds etc. 6. Specification of different steel pipes, their type like Seamless or ERW and corresponding length & weight may be given.			

39	Case No.:3/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00451/AM10/	RLA File :04/24/040/00161/AM10/	Lic.No/Date:0410108588 15.10.2009	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Specific items of export with quantity in number and weight. 2. Serial no 5 & 11 of SDL for each export product separately..			

3. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel.
4. Input weight & finished weight of castings & forgings separately. Quantity of import in number of casting & forgings should also be given separately. (Item no 7)

40	Case No.:4/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00452/AM10/	RLA File :04/24/040/00168/AM10/	Lic.No/Date:0410108614 16.10.2009	Defer Date: 08.06.2010
	Decision :The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

41	Case No.:8/31/80-ALC2/2009	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00456/AM10/	RLA File :05/23/040/00063/AM10/	Lic.No/Date:0510251132 20.10.2009	Defer Date: 08.06.2010
	Decision :The representative of the DC(MSME) informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.			

42	Case No.:14/31/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00462/AM10/	RLA File :07/24/040/00194/AM10/	Lic.No/Date:0710067704 21.10.2009	Defer Date: 08.06.2010
	Decision :The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 08.06.2010.			

43	Case No.:13/31/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00461/AM10/	RLA File :04/24/040/00169/AM10/	Lic.No/Date:0410108791 23.10.2009	Defer Date: 08.06.2010
	Decision :The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 08.06.2010.			

44	Case No.:16/31/80-ALC2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date: 08.06.2010
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.			

	Case No.:18/31/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00466/AM10/	RLA File :04/24/040/00156/AM10/	Lic.No/Date:0410108868	Defer Date:

	HQ File :01/80/050/00400/AM10/	RLA File :04/24/040/00150/AM10/	Lic.No/Date:0410108808 28.10.2009	Defer Date: 08.06.2010
45	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Serial no 5 & 11 of SDL for each export product separately. 2. Input Weight of each casting/ forging and corresponding finished weight separately. 3. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS. 4. Break up of Hydraulic shock absorber assembly and snubeer assembly.(Item no 8 of import.			

	Case No.:26/47/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Closed
	HQ File :01/80/050/00745/AM10/	RLA File :09/70/040/00140/AM10/	Lic.No/Date:0910039855 06.11.2009	
46	Decision : Norms Committee examined the firm's reply dt.20.03.2010 and observed that ratification of norms can not be done before finalization of export order. Accordingly, Committee decided to close the case and place it again before NC when the firm submitted complete details as per export order. The Regional Authority may take necessary action accordingly.			

	Case No.:6/39/80-ALC2/2009	Party Name:DASHMESH JACQUARD AND POWERLOOM	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00602/AM10/	RLA File :33/24/040/00009/AM10/	Lic.No/Date:3310014265 12.11.2009	Defer Date: 08.06.2010
47	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. It was also decided to forward a copy of firm's application to DC(MSME). The case may be re-listed on 08.06.2010.			

	Case No.:8/39/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00604/AM10/	RLA File :03/94/040/00663/AM10/	Lic.No/Date:0310547941 27.11.2009	Defer Date: 08.06.2010
48	Decision :The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.			

	Case No.:11/39/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case rejected
	HQ File :01/80/050/00607/AM10/	RLA File :04/24/040/00202/AM10/	Lic.No/Date:0410109872 02.12.2009	
49	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

	Case No.:7/39/80-ALC2/2009	Party Name:BHARAT HEAVY	Meet No/Date:2/80-ALC2/2010	Status:Case
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50	Case No.:11/39/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case rejected
	HQ File :01/80/050/00603/AM10/	RLA File :04/24/040/00221/AM10/	Lic.No/Date:0410109974 04.12.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

51	Case No.:33/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00752/AM10/	RLA File :09/24/040/00356/AM10/	Lic.No/Date:0910040183 07.12.2009	Defer Date: 08.06.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Specific quantity of each export product and their weight separately with details of Auxiliaries. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. The firm may be asked to give information as per Serial no 5 & 11 of SDL.			

52	Case No.:2/39/80-ALC2/2009	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00598/AM10/	RLA File :31/24/040/00152/AM10/	Lic.No/Date:3110041006 11.12.2009	Defer Date: 08.06.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

53	Case No.:5/39/80-ALC2/2009	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00601/AM10/	RLA File :04/24/040/00234/AM10/	Lic.No/Date:0410110142 14.12.2009	Defer Date: 08.06.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

54	Case No.:12/39/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00608/AM10/	RLA File :05/24/040/00403/AM10/	Lic.No/Date:0510254647 16.12.2009	Defer Date: 08.06.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format along with copy of shipping bill if already exported. to examine their request .			

55	Case No.:14/39/80-ALC2/2009	Party Name:GLOBAL ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case approved
	HQ File :01/80/050/00610/AM10/	RLA File :05/23/040/00121/AM10/	Lic.No/Date:0510254674 16.12.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products at S.No. 1, 2,3 & 4 may be specified as 17936 Kgs., 46000 kgs, 1285 Kgs. & 20064 Kgs. respectively. 2. Words “length 1.25 meters” may be suffixed with the description of import items at S.No. 1,5 & 7. 3. Words “length 1.5 meters-68 Nos.,length 1.25 meters-4 Nos.” may be suffixed with the description of import item at S.No. 3. 4. Import items from S.No. 1 to 8 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

56	Case No.:16/39/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00612/AM10/	RLA File :03/95/040/00586/AM10/	Lic.No/Date:0310551305 17.12.2009	Defer Date: 08.06.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

57	Case No.:17/39/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00613/AM10/	RLA File :03/95/040/00585/AM10/	Lic.No/Date:0310551317 17.12.2009	Defer Date: 08.06.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

58	Case No.:18/39/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00614/AM10/	RLA File :03/94/040/00786/AM10/	Lic.No/Date:0310551338 17.12.2009	Defer Date: 08.06.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

59	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date: 08.06.2010

59		18.12.2009	08.06.2010
Decision : The Committee observed that the comments called for from M/o Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments as the product pertains to them. The case may be re-listed on 08.06.2010.			

60	Case No.:1/47/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00720/AM10/	RLA File :03/94/040/00761/AM10/	Lic.No/Date:0310551799 21.12.2009	Defer Date: 08.06.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

61	Case No.:18/47/80-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case approved
	HQ File :01/80/050/00737/AM10/	RLA File :11/24/040/00040/AM10/	Lic.No/Date:1110021516 31.12.2009	
	Decision : The DIT furnished written comments in this case vide their U.O. No. 17(12)/2010-IPHW dated 31.03.2010 recommending the norms. The Committee, debated the recommendation of DIT and decided to ratify the norms in respect of the subject advance authorization in accordance with DIT comments as applied for by the firm with 5% wastage and accountability clause. The Regional Authority may take necessary action accordingly.			

62	Case No.:19/47/80-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
	HQ File :01/80/050/00738/AM10/	RLA File :11/24/040/00041/AM10/	Lic.No/Date:1110021517 31.12.2009	
	Decision : The DIT furnished written comments in this case vide their U.O. No. 17(13)/2010-IPHW dated 31.03.2010 recommending the norms. The Committee, debated the recommendation of DIT and decided to ratify the norms in respect of the subject advance authorization in accordance with DIT comments as under:- 1. Quantity of Optical Fibre may be allowed as 8593.2 km. 2. Quantity of Polyethylene may be allowed as 16044.03 kg with 2% wastage. The Regional Authority may take necessary action accordingly.			

63	Case No.:38/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00757/AM10/	RLA File :04/24/040/00246/AM10/	Lic.No/Date:0410110530 04.01.2010	Defer Date: 08.06.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

64	Case No.:12/47/80-ALC2/2009	Party Name:RAINA ENGINEERS	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00731/AM10/	RLA File :03/95/040/00641/AM10/	Lic.No/Date:0310553727 05.01.2010	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

65	Case No.:36/47/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
	HQ File :01/80/050/00755/AM10/	RLA File :06/24/040/00038/AM10/	Lic.No/Date:0610016960 05.01.2010	
	Decision :The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Weighing 92 gm each may be suffixed in the description of export product No.1 2. Weighing 89 gm each may be suffixed in the description of export product No.2 & 3 3. Quantity of import item No. 1 & 2 may be allowed as 1.05 kg /kg content in the export product. 4. Quantity of remaining import items at Sl. No. 3 to 8 may be allowed on net-to-net basis. The Regional Authority may take necessary action accordingly.			

66	Case No.:13/47/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00732/AM10/	RLA File :03/94/040/00759/AM10/	Lic.No/Date:0310554872 12.01.2010	Defer Date: 08.06.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

67	Case No.:16/47/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00735/AM10/	RLA File :03/94/040/00729/AM10/	Lic.No/Date:0310554882 12.01.2010	Defer Date: 08.06.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

Case No.:2/47/80-ALC2/2009	Party Name:BHARAT HEAVY	Meet No/Date:2/80-ALC2/2010	Status:Case
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68		ELECTRICALS LIMITED	13.04.2010	deferred
	HQ File :01/80/050/00721/AM10/	RLA File :04/24/040/00254/AM10/	Lic.No/Date:0410110778 12.01.2010	Defer Date: 08.06.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

69	Case No.:3/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00722/AM10/	RLA File :04/24/040/00255/AM10/	Lic.No/Date:0410110779 12.01.2010	Defer Date: 08.06.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

70	Case No.:39/47/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00758/AM10/	RLA File :04/24/040/00249/AM10/	Lic.No/Date:0410110777 12.01.2010	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Details of import items at S.No. 1 & 2. 2. Quantity of pipes (in mtrs.) and fittings (in Numbers) in import item at S.No. 6. 3. Quantities of import items at S.No. 7 & 8 with use of these items and justification for their quantities.			

71	Case No.:8/47/80-ALC2/2009	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
	HQ File :01/80/050/00727/AM10/	RLA File :04/24/040/00261/AM10/	Lic.No/Date:0410110800 12.01.2010	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net weight of export products from S.No. 1 to 87 may be specified as 11597 Kgs. 2. Word “relevant” may be prefixed with the descriptions of import items at Sl. Nos. 1,6,9 & 11 3. Quantities of import items at S.No.1,6 & 9 may be allowed as 8751 Kgs., 144 Kgs and 389 Kgs. respectively inclusive of 3% wastage. 4. Total quantity of import items at Sl. No. 2 , 8 & 10 put together may be allowed as 232 Kgs. 5. Weights of 18.64 Kgs. and 40 Kgs. may be added with the quantities of import items at S.No. 3 & 11 respectively and the same may be allowed inclusive of 2% wastage. 6. Weights of 0.6 Kgs, 0.54 Kgs., 133 Kgs., 94 Kgs., 637 Kgs., 434 Kgs. & 585 Kgs. may be added with the quantities of import items at S.No. 4, 5, 7, 12,13, 14 & 15 respectively and the same may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

	Case No.:4/47/80-ALC2/2009	Party Name:DEE DEVELOPMENT	Meet No/Date:2/80-ALC2/2010	Status:Case
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72		ENGINEERS PVT. LTD.	13.04.2010	deferred
	HQ File :01/80/050/00723/AM10/	RLA File :05/23/040/00156/AM10/	Lic.No/Date:0510256325 14.01.2010	Defer Date: 08.06.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

73	Case No.:5/47/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00724/AM10/	RLA File :05/23/040/00157/AM10/	Lic.No/Date:0510256344 15.01.2010	Defer Date: 08.06.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

74	Case No.:6/47/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00725/AM10/	RLA File :03/94/040/00720/AM10/	Lic.No/Date:0310555756 18.01.2010	Defer Date: 08.06.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

75	Case No.:7/47/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
	HQ File :01/80/050/00726/AM10/	RLA File :03/95/040/00675/AM10/	Lic.No/Date:0310555766 18.01.2010	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 378 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the descriptions of import items at S.Nos. 1 ,2 & 9. 3. Quantities of import items at Sl.No. 1 & 2 may be allowed as applied for i.e. 283236 Kgs. & 26348 Kgs. respectively inclusive of 3 % wastage. 4. Weights of 11 MT, 3.5 MT & 0.75 MT may be specified with the quantities of import items at S.No. 3, 4 & 11 respectively and their quantities may be allowed on net to net basis. 5. Quantity of import item at S.No. 5 may be allowed as 15160 Kgs 6. Quantities of import items at S.Nos. 6, 7, 8 & 10 may be allowed as applied for i.e 100 Kgs., 10000 Kgs., 6979 Kgs. & 25160 Kgs. respectively. 7. Quantity of import item at S.No.9 may be allowed as 49658 Kgs. inclusive of 5% wastage. 8. Import item at S.No.11 to be supplied alongwith export product. 9. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

76	Case No.:28/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00747/AM10/	RLA File :04/24/040/00275/AM10/	Lic.No/Date:0410110976 21.01.2010	Defer Date: 08.06.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. It was also decided to forward a copy of firm's application to DC(MSME). The case may be re-listed on 08.06.2010.			

77	Case No.:29/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00748/AM10/	RLA File :04/24/040/00273/AM10/	Lic.No/Date:0410110970 21.01.2010	Defer Date: 08.06.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. It was also decided to forward a copy of firm's application to DC(MSME). The case may be re-listed on 08.06.2010.			

78	Case No.:30/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00749/AM10/	RLA File :04/24/040/00272/AM10/	Lic.No/Date:0410110978 21.01.2010	Defer Date: 08.06.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. It was also decided to forward a copy of firm's application to DC(MSME). The case may be re-listed on 08.06.2010.			

79	Case No.:31/47/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00750/AM10/	RLA File :04/24/040/00274/AM10/	Lic.No/Date:0410110973 21.01.2010	Defer Date: 08.06.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

80	Case No.:32/47/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00751/AM10/	RLA File :04/24/040/00259/AM10/	Lic.No/Date:0410111039 25.01.2010	Defer Date: 08.06.2010
	Decision :The Committee observed that D.L. has already been issued to the firm based on the DC(MSME) U.O. dated 02.03.2010 for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

	Case No.:10/47/80-ALC2/2009	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
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81	HQ File :01/80/050/00729/AM10/	RLA File :04/24/040/00282/AM10/	Lic.No/Date:0410111263 03.02.2010	Defer Date: 08.06.2010
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.			

82	Case No.:9/47/80-ALC2/2009	Party Name:VISHAY TRANSDUCERS INDIA LTD	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00728/AM10/	RLA File :04/24/040/00195/AM10/	Lic.No/Date:0410111262 03.02.2010	Defer Date: 08.06.2010
Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.				

83	Case No.23/47/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
	HQ File :01/80/050/00742/AM10/	RLA File :03/95/040/00713/AM10/	Lic.No/Date:0310558679 04.02.2010	
Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-				
1. Net empty export weight of 2396 MT may be specified with the quantity of export product. 2. Word “relevant” may be prefixed with the descriptions of import items at S. Nos. 1, 2,3 & 4. 3. Quantities of import items at Sl.No.1,3 & 4 may be allowed as 1804655 Kgs, 83824 Kgs.& 83973 Kgs. respectively inclusive of 3% wastage as applied for. 4. Quantity of import item at Sl.No.2 may be allowed as 517485 Kgs inclusive of 12% wastage on repeat basis. 5. Weights of 18.1 MT & 1 MT may be specified with the quantities of import items at S.Nos. 5 & 6 respectively and may be allowed on net to net basis. 6. Quantities of import items at S.Nos. 7,8,9,10 & 11 may be allowed as 3850 Kgs, 21000 Kgs., 14500 Kgs, 55918 Kgs. & 24850 Kgs. respectively. 7. Import of components may be allowed with accountability clause				
The Regional Authority may take necessary action accordingly.				

84	Case No.:25/47/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
	HQ File :01/80/050/00744/AM10/	RLA File :05/24/040/00264/AM10/	Lic.No/Date:0510257784 04.02.2010	
Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-				
1. Total net empty export weight of 30.65 MT containing 13475 Kgs. of Stainless Steel may be added with the total quantity of export products from S Nos. 1 to 10				

the total quantity of export products from S.Nos. 1 to 10.

2. Word “relevant” may be prefixed with the description of import item and quantity of import item may be allowed as applied for i.e. 14148 Kgs. inclusive of wastage of 5%.

The Regional Authority may take necessary action accordingly.

85	Case No.:24/47/80-ALC2/2009	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00743/AM10/	RLA File :07/24/040/00403/AM10/	Lic.No/Date:0710069858 05.02.2010	Defer Date: 08.06.2010
	Decision :The Committee noted that firm’s application has now been received. The Committee therefore handed over the firm’s application to the representative of DIPP and DC(MSME) for examination and submission of comments. The case may be relisted on 08.06.2010.			

86	Case No.:27/47/80-ALC2/2009	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00746/AM10/	RLA File :02/24/040/00220/AM10/	Lic.No/Date:0210137588 08.02.2010	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

87	Case No.:35/47/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
	HQ File :01/80/050/00754/AM10/	RLA File :03/95/040/00718/AM10/	Lic.No/Date:0310559390 10.02.2010	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 977.6 MT may be specified with the quantity of export product. 2. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1 & 2. 3. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 394588 Kgs. inclusive of 3 % wastage. 4. Quantity of import item at S.No.2 may be allowed as 122925 Kgs. inclusive of 18% wastage 5. Weight of 22 MT may be specified with the quantity of import item at S.No. 3 and its quantity may be allowed on net to net basis. 6. Quantities of import items at S.Nos. 4,5 & 6 may be allowed as applied for i.e 14630 Kgs., 5000 Kgs. & 14630 Kgs. respectively. 7. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

	Case No.:40/47/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00759/AM10/	RLA File :05/24/040/00462/AM10/	Lic.No/Date:0510258405 12.02.2010	Defer Date: 08.06.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the			

88	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:- 1. 4,5,11, 11A of SDL EP wise. 2. Bifrucation of quantity of export as per Appendix 11A. 3. Sample of then each export product.		
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89	Case No.:41/47/80-ALC2/2009	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
	HQ File :01/80/050/00760/AM10/	RLA File :05/24/040/00398/AM10/	Lic.No/Date:0510258492 15.02.2010	
Decision :The representative of the DIPP present in the meeting recommended the case on repeat basis as per norms of advance authorization No. 0510251802 dated 30.10.2009 ratified by the NC in its meeting no. 48/80 held on 02/03/2010. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per norms of advance authorization No. 0510251802 dated 30.10.2009 The Regional Authority may take necessary action accordingly.				

90	Case No.:42/47/80-ALC2/2009	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00761/AM10/	RLA File :05/24/040/00396/AM10/	Lic.No/Date:0510258494 15.02.2010	Defer Date: 08.06.2010
Decision :The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.				

91	Case No.:43/47/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00762/AM10/	RLA File :53/24/040/00014/AM10/	Lic.No/Date:5310010148 15.02.2010	Defer Date: 08.06.2010
Decision :The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.06.2010.				

92	Case No.:44/47/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00763/AM10/	RLA File :53/24/040/00015/AM10/	Lic.No/Date:5310010149 15.02.2010	Defer Date: 08.06.2010
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.06.2010.				

93	Case No.:46/47/80-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00765/AM10/	RLA File :07/24/040/00393/AM10/	Lic.No/Date:0710070031 15.02.2010	Defer Date: 08.06.2010
Decision : The Committee noted that firm's application was forwarded to DHI. However, the representative of DHI has handed over the firm's application to DIPP on 12.04.2010 as the product pertains to them. The case				

may be re-listed on 08.06.2010.

94	Case No.:47/47/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case deferred
	HQ File :01/80/050/00766/AM10/	RLA File :06/24/040/00046/AM10/	Lic.No/Date:0610017254 16.02.2010	Defer Date: 08.06.2010
	Decision : The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be relisted on 08.06.2010.			

95

Case No.:48/47/80-ALC2/2009	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
HQ File :01/80/050/00767/AM10/	RLA File :03/94/040/00997/AM10/	Lic.No/Date:0310560487 16.02.2010	

Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Description, quantity and net weight of export products may be specified as under:

Sl.No	Description	Quantity (in Nos.)	Net export weight (MT)
1	Air Compressors		
	Model: 15T	30	7.26
	Model: 15T2	120	28.56
	Model: 231	25	1.375
	Model: 2340	800	39.6
	Model: 2475	1300	85.8
	Model: 2545	200	20.6
	Model: 2545R	350	35.35
	Model: 7100	225	39.825
	Model: 3000	75	19.2
	Model:, 7T2	30	5.16
	Model: SS1	60	10.32
	Model: SS3	2000	50.0
	Model: SS5	800	36.8
	Model: SS10	50	3.45
	Model: TS5	500	24
2.	Vacuum Pumps		
	Model: V244	30	2.94
Total:		6595	410.24

2. Quantities of import items from Sl. No 1 to 22, 24 to 43, 47 to 56 & 58 to 64 may be allowed on net to net basis with accountability clause.

3. Quantities of Gasket material/ sheet at Sl No. 23, 45 & 46 of the list of imported items may be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.

4. Quantities of Aluminium Ingot and Aluminium Alloy Ingot at import items Sl. No. 44 & 57 respectively may be allowed as 1.02 Kgs./ Kg. content in the export product

The Regional Authority may take necessary action accordingly.

Case No.:49/47/80-ALC2/2009	Party Name:TRANter INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2010 13.04.2010	Status:Case Approved
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96	HQ File :01/80/050/00768/AM10/	RLA File :31/21/040/00337/AM10/	Lic.No/Date:3110041963 16.02.2010
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Import items at S.No.1 to 10 may be allowed on net to net basis with accountability clause The Regional Authority may take necessary action accordingly.		

S.No.01

Case No. A - 10	M/s. CPS Color	F.No.01/80/50/01279/AM06/DES.I	Lic.No. & Date
Meeting No. 02/11	India Pvt. Ltd.,	RA F.No.03/94/040/01080/AM06	0310361349
Date: 13.04.2010	Mumbai	Ratification of norms	dt.29.12.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010:-

1. Information in respect of Sl.No.8 & 9 of the Standard Deficiency Format.
2. Use of export product.
3. use of each item of import.

S.No.01

Case No. A/R-57	M/s. Bharat Heavy	F.No. 01/80/50/ 00285/AM09/DES.I	Lic.No. & Date
Meeting No. 02/11	Electricals Ltd.,	RA F.No.04/24/040/00228/AM08	0410092521
Date: 13.04.2010	Tiruchiraalli	Ratification of norms	dt.07.12.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.

S.No.02

Case No. A/R-63	M/s. Godrej &	F.No. 01/80/162/ 00961/AM08/DES.I	Lic.No. & Date
Meeting No. 02/11	Boyce Mfg. Co.	RA F.No.03/94/040/00587/AM08	0310442080
Date: 13.04.2010	Ltd., Mumbai	Ratification of norms	dt.06.09.2007

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 08.06.2010.

S.No.03

Case No. A/R-94	M/s. GEA BGR	HQ F.No.01/80/50/01096/AM08/DES.I	Lic. No. & date
Meeting No. 02/11	Energy System	RA.F.No.04/24/040/00322/Am08	0410092978
Date: 13.04.2010	India Ltd., Chennai	Ratification of norms	dt.02.01.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.

S.No.04

Case No. A/R-98	M/s. Indiana	HQ F.No.01/80/50/00183/AM00/DES.I	Lic. No. & date
Meeting No. 02/11	Conveyors Ltd.,	RA.FNo.03/24/00042/00009/AM00	03030323
Date: 13.04.2010	Mumbai	Ratification of norms	dt.17.06.1999

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.

S.No.05

Case No. A/R-78	M/s. GEA BGR	HQ F.No.01/80/50/01099/AM08/DES.I	Lic. No. & date
Meeting No. 02/11	Energy System	RA.FNo.04/24/040/00323/Am08	0410092975
Date: 13.04.2010	India Ltd.,	Ratification of norms	dt.02.01.2008
	Chennai		

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.

S.No.06

Case No. A/R-125	M/s. Aseem	F.No. 01/80/50/00428/AM09/DES.I	Lic.No. & Date
Meeting No. 02/11	Technologies Pvt.	RA F.No.11/24/040/00008/AM09	1110017303
Date: 13.04.2010	Ltd., Indore	Ratification of norms	dt.30.05.2008

The case regarding mentioning model nos. in the norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to suffix following model nos. in the description of export product under the subject advance authorization with following modifications:-

1. Words “ Model Nos. 6441.055500, 8130.202500, 6441.054901, 6441.025004, 6441.202300, 6441.202400, 6441.049000, 6441.027001, 6441.054601, 6441.054700, 6441.024100, 6441.055200, 8130.203200, 6441.055000, 6441.055100, 6441.055300, 6441.001800, 6441.043100, 6441.045100, 8131.100800, 6441.045000, 6441.048300, 8130.203700, 6441.010301, 6441.022400, 6441.025102, 6441.055001, 8130.202600, 8130.202700, 6441.024000, 6441.048600, 6441.043000, 6441.049200, 6441.010000, 6441.055600, 3665.0200, 3665.8300, 3656.2700, 3656.4900, 4015.2400, 4016.1400” may be suffixed with the description of export product.

The Regional Authority may take necessary action accordingly.

S.No.07

Case No. A/R-126	M/s. Mudhra Fine	F.No. 01/80/50/01125/AM08/DES.I	Lic.No. & Date
Meeting No. 02/11	Blanc Pvt. LTD.,	RA F.No.04/24/040/00321/AM08	0410093738
Date: 13.04.2010		Ratification of norms	dt.11.02.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.06.2010.

S.No.08

Case No. A/R-128	M/s. Bharat Heavy	F.No. 01/80/50/01319/AM09/DES.I	Lic.No. & Date
Meeting No. 02/11	Electricals Ltd.,	RA F.No.61/24/040/00053/AM09	6110000244
Date: 13.04.2010	Haridwar	Ratification of norms	dt.19.11.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The Committee decided to reject the case on the

ground that the firm did not give any fresh information / justification in their representation. Accordingly, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

S.No.09

Case No. A/R-115	M/s. BGR Energy System Ltd., Chennai	HQ F.No.01/80/162/01144/AM08/DES.I	Lic. No. & date
Meeting No. 02/11		RA.F.No.04/24/040/00222/AM08	0410091122
Date: 13.04.2010		Ratification of norms	dt.20.09.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weights of export products at S.No. 1,2,3 & 4 may be specified as 116.772 MT, 328.5 MT, 4.686 MT & 24 MT respectively.
2. Total net empty weight of export products may be specified as 473.958 MT.
3. Word “relevant” may be prefixed with the descriptions of import items at S. Nos. 1 & 4.
4. UOM of import item at S.No. 1 may be corrected to Kgs. and quantity of this item may be allowed as 1.05 kgs./kg. content in the export product.
5. Weights of 486 Kgs. and 4.2 MT may be specified with the quantities of import items at S.No. 2 & 3 respectively and the same may be allowed on net to net basis with accountability clause.
6. Quantity of import item at S.No. 4 may be allowed as 1.05 Kgs/kg. content in the export product.

The Regional Authority may take necessary action accordingly.

S.No.10

Case No. A/R-155	M/s. Delite Engineers Pvt. Ltd., Baroda	F.No.01/80/50/01179/AM07/DES.I	Lic.No. & Date
Meeting No. 02/11		RA F.No.34/24/040/00230/AM07	3410017836
Date: 13.04.2010		Ratification of norms	dt.11.01.2007

The clarification sought by RA towards establishing the nexus with NC decision to suffix the word “1’ thick” in the description of import item as none of export / import documents submitted by the firm shows the thickness. The representative of the DIPP present in the meeting recommended for deletion of thickness from the export product as the office of JDGFT, Baroda has informed that date of shipment was 29.5.2007 and ALC decision dated 29.5.2007 was received by them on 25.7.2007. Considering above fact, NC after deliberating upon the case, decided to delete the thickness of import item mentioned by the NC as it will not have any effect on wastage norms.

It was also decided to advise the RA to obtain a declaration for varying the thickness from the exporter.

The Regional Authority may take necessary action accordingly.

S.No.11

Case No. A/R-158	M/s. Thermodyne Technologies P. Ltd.,	F.No.01/80/50/01220/AM08/DES.I	Lic.No. & Date
Meeting No. 02/11		RA F.No.04/24/040/00367/AM08	0410094206
Date: 13.04.2010		Revision of norms	dt.04.03.2008

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(47)/08-TSW(B)/126 dated 13.03.2010 informing that firm has neither given calculation of requirement of HR Plates and Tubes supported by documents nor given any calculation for increase in the quantity of import to consider their representation. The Committee therefore decided to reject the case on the ground that the firm did not furnish complete information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

S.No.12

Case No. A/R-159	M/s. Precihole Machine Pvt. Ltd.,	F.No.01/80/50/00942/AM08/DES.I	Lic.No. & Date
Meeting No. 02/11		RA F.No.03/95/040/00586/AM08	0310443655
Date: 13.04.2010		Ratification of norms	dt.19.09.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and further D.L. has already been issued to the firm based on the DHI comments for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.06.2010.

S.No.13

Case No. A/R-160	M/s. The Saraswati Industrial Syndicate Ltd.,	F.No.01/80/50/01171/AM09/DES.I	Lic.No. & Date
Meeting No. 02/11		RA F.No.05/24/040/00335/AM09	0510229084
Date: 13.04.2010		Revision of norms	dt.10.10.2008

The firm's request for allowing the quantity of import items for 4 export products instead of 1 under the above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(10)/09-TSW(B)/151 dated 25.03.2010 recommending the norms. Text of DHI comments are re-produced below:-

*Department of Heavy Industry
TSW(B) Section*

Subject: Application M/S Saraswati Industries for ratification of norms of licence no -0510229084 dated 10-10-08

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Saraswati Industries. The firm has represented & requested for enhancement of quantity of import. The firm had applied for import of 4 number steel drums. This Office recommends following amendments.

Export

The word "Painted" may be deleted from the description of export product.

Import

- 1. Item no 1 - may be allowed at 640 MT with 3% wastage.*
- 2. Item no 2- 8 number of dished end of weight 44 MT may be allowed*
- 3. Item no 3- 16 MT may be recommended with 3% wastage.*
- 4. Item no 4- 36 MT may be recommended with 3% wastage.*
- 5. Item no 5 & 6- Welding material, 20 MT each may be recommended.*
- 6. Item no 7 to 10- may be deleted as the word "painted" been deleted from export product.*
- 7. Item no 13 and 14 may be allowed as applied for. However weight of item no 13 is 8.4 MT and that of 14 is 3.2 MT and the same may be incorporated in the licence.*
- 8. Item no 11 & 12 being component may be allowed under GN-4.*

The above issues with the approval of Joint Secretary (B).

*B.C.Nayak
Development Officer
25-03-10*

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(10)/09-TSW(B) date

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.14

Case No. A/R-162	M/s. Thermodyne Technologies P. Ltd.,	F.No.01/80/50/00521/AM09/DES.I	Lic.No. & Date
Meeting No. 02/11		RA F.No.04/24/040/00079/AM09	
Date: 13.04.2010		Ratification of norms	
			0410096647 dt.20.06.2008

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(47)/08-TSW(B)/125 dated 12.03.2010 informing that firm has neither given calculation of requirement of HR Plates and Tubes supported by documents nor given any calculation for increase in the quantity of import to consider their representation for enhancement of quantity of imports. The manufacturing activity mentioned by the firm for allowing components at Sl. No.6 to 13 was also not acceptable. The Committee therefore decided to reject the case on the ground that the firm did not furnish complete information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

S.No.15

Case No. A/R-163	M/s. CIM Tools Pvt. Ltd., Bangalore	F.No.01/80/50/01747/AM09/DES.I	Lic.No. & Date
Meeting No. 02/11		RA F.No.07/24/040/00599/AM09	
Date: 13.04.2010		Ratification of norms	
			0710062744 dt.04.02.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 28.05.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.06.2010.

S.No.16

Case No. A/R-165	M/s. Kevin Enterprises Ltd.,	F.No.01/80/50/00884/AM08/DES.I	Lic.No. & Date
Meeting No. 02/11		RA F.No.03/94/040/00398/AM08	
Date: 13.04.2010		Ratification of norms	
			0310436880 dt.19.07.2007

The clarification sought by RA towards establishing the nexus with NC decision as the description of import item no. 2 & 3 under the subject authorization given by the NC are not matching with the description in shipping bills. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 08.06.2010.

S.No.17

Case No. A/R-166	M/s. Apollo Earthmovers Ltd., Mehsana	F.No.01/80/50/00762/AM07/DES.I	Lic.No. & Date
Meeting No. 02/11		RA F.No.08/24/040/00182/AM07	
Date: 13.04.2010		Ratification of norms	
			0810060349 dt.13.10.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The Committee observed that D.L. was issued to the firm based on the DHI comments and firm's reply has also been received. However, the representative of DHI informed the Committee that they have not received the reply. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 08.06.2010.

S.No.18

Case No. A/R-167	M/s. The Saraswati Industrial Syndicate Ltd.,	F.No.01/80/50/01626/AM09/DES.I	Lic.No. & Date
Meeting No. 02/11		RA F.No.05/24/040/00630/Am09	
Date: 13.04.2010		Revision of norms	
			0510233406 dt.29.12.2008

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 02/11 held on 13.04.2010 as per agenda. The representative of DIPP informed the

(INC-1) in its meeting NO. 02/11 held on 13.04.2010 as per agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 08.06.2010.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(Rajinder Pal Singh, Dy. DGFT)
Convener

—
(A. Komu)
Chairman